68



# Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

, Bishoon channel chandling windaugh struite of Late Raichand choudlary

Aged. 53. ... years, resident or NU- Mohama Chand Pur, Kundi Tela, Po - Jotrom vai, No-Guru Bozov, Dit - KATHAR (mention full postal address), a candidate at us above

Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

State Ara de frais

Independent candidate.

# (2) Details of PAN and status of filing of Income tax return :

SI. No.	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown In Income Tax Return ( in Rupees)
1,	Self 1. Bibhash Chand Choudhary (1nd) Ne share 2. Bibhash Chand Choudhary (1446)	ADFPC 4386D AAFH8 99706	F/y 2009-10	Re. 165190.00 Rr. 118440.00
2.	Spouse- Laxmi 241	AJEPD 2842 N	F/y2009-10	R#. 195370.00
3.	Dependent 1 Kumal Privadarshi	AQCPP 7236P	F/y 2009-10	Re. 164-570.00
4.	Dependent 2 Noinal Prizadazzhi	BDKPP 8422 M	- 202	-
5.	Dependent 3 . Rahul Priyadarshi	-	-	-

## (3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken :	NIL
(b)	Name of the court, Case No. and Date of order taking cognizance :	NIL
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	N1L.

### 4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	, NIL	
(b)	Name of the Court(s). Case No. and	N1L	
	Date(s) of order(s).	1	

(c)	Punish	100.00	WHERE A	Sec. 21
198 - L.	i fittiati	11.0 9.1	mpo	2012.1

NIL

(5) That I give height below the details of the assets (movable and in movable etc.) of myselumy spouse and all dependents:

#### A. Details of movable assets :

(Note:

- 1. Assets in joint name indicating the extent of joint ownership will also have to be given
- In case of deposit/Investment, the details including Serial Number, Amount, Date of Deposit, the Scheme, Name of Bañk/ Institution and Branch are to be given
- Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect to listed companies and as per books in case of non-listed companies should be given.
- 4. Dependent', here means a person, substantially dependent on the income of the candidate.
- 5. Details including amount is to be given separately in respect of each investment)

S. No.	Description .	Self	Spouse Lanni Devi	Dependent-1 Kunal frijadastki	Dependent-2 Mininal Riyadasak	Dependent-3 Rahul faijadanihi
,	Cash in hand Blocash Chand ch. (110) 2 Bibhash chand ch. (110)		8.8.190500/00	R\$. 203000.00	-	-
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	5.8. Accounts; 58. Marns 38050.73 UBG B. MTR. 88.7771.0 581.540001 184.0 581. Durgasthan Story HUF F.Ls. UBG B. Ktr. Bazar R. 207557		5.8. Account: W8 & Bank Kathar Bazar RE71918/ 2-R.D g/c with Salare India, Kathar RE 5000/-	5.8.400 2010 581 DRMO WTR. 88.1942/60	S.B.Account: SBI DRMO Ictr. Cr.6081-00
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	-	-		-	-
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	1. Policy No. 5233 83177; Annual Remium RE. 19290/ (Puid by mc)	A. Freen, 14327/ (Paid by mu		Annual Chem.	8 Adics No. 524501 723; Annual Paen, No. 12420.00 (Raid by mc)
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	Advance for funch de es con-: 22.12.11 RS. 12.22. 23.12.11 RS. 12.200 25.12.11 RS. 15.000 RF. 1052000		-	-	-
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount )	1. Balero No. 81 14C0007 dt. 17.09.06 88.575253/	-	1. Bajaj fulsas BL-39-E.105 Ut. 23.10.10 Rs.67000.0	3 -	-
(vii)	and the growth and an an an and	1. 60 grans, goldors ments dea. at the time of Meanings the yo. 1381 C.V. Re(750mg/h)	2.100 99 m8.441401	AM. 1. Sime Kaldornen C.V. Es. 32000/ M. to Siver to Invelo M. Collar time of BI Collar time of BI Collar time of BI Collar time of BI	the c.y. Rs. 22000 de c.y. Rs. 22000 de losilverte the sci auto time of Birth de	10 1-9 grms. hold ton 1. c.w. R.s. 22000 ing & 10 Sliver Coin 2. 804. at the fime 9. Birbs day.

Claims/interest	e of _			
Gy Gross Total value	ND 1 2034068.7 10F 1 357657. 75740 2391745.	380918.00	35942.00	40081.00

## 3. Details of Immovable assets:

(Nete: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

No	Description	Self	Spouse	Dependent-1 Icunal friyAPAR SH1	Dependent-2 MRINAL PRIVADARSHI	Dependent-3 RAHUL RAYADARSHI
)	Agricultural Land Location(s) Survey number(s)	1215' Slituated at Manife: Saltur HUP: Situated at Manife Situated at Manife Situated at Manife	- -	-	-	-
	Area (Total measurement in acres)	7.A. 41 decimal		-		-
	Whether inherited property	HD as hift from Retailive	-	-	-	-
	Date of purchase in case of self acquired property	ALL by Way of left Rul, by Way of left MUP: Eud. on Rub Hands Faller & HUF	-	-	-	-
	Cost of Land (in case of purchase)at the time of purchase		-	-	-	-
	Any Investment on the land by way of development, construction etc.	-	-	-	-	-
	Approximate Current market value	2-845 88.4021400/	-	-	-	-
(ii)	Non-Agricultural Land         Just           Location(s)         www.si           Survey number(s)         www.si	L Mang Depertualities S. Danala Depertualities S. Danala Sat Tani (ami) S. Stata Sat Tani (ami) S. Stata Sat Tani S. Sat	- 4	1. Manja Hanshe P.S. Danskhord, 1978.	-	-
	Area (Total measurement in sq. ft.)	1. 19 Dec. 2. 3 Kateskari 1. 3.7 decimali	for -	1. 17 decimal	-	-
	Whether inherited property (Yes or NO)	L Ho.		1. N.O	-	-
1	Date of purchase in case of self "O acquired property	1.44.26.12.46	-	1-6216-12-0-6	-	-
	Cost of Land (in case of purchase) at the time of purchase	2 B.C. 102008/-		1. 47200/-		-
	Any Investment on the land by way of development, construction etc.	-	-	1	-	-
	Approximate Current market	and the later of the second se		1.75000/-	-	-
(iii	the state of the state state state of the st	1. Building on La at pays, suga our segme ther rad.	ALL I	-	-	-
	Built up Area (Total measurement in sq. ft.)	1500 597.f	ł. –	-	-	

1	V techer inherited property (* et or NO)	Yes.	-	-	+	_
-	Date of purchase in case of aer? actuatived property	-				-
	Cost of property (in case of pirchase) at the time of pirchase	-	-	-		-
	A sy Investment on the property by way of development, construction etc.	-	-	-	<u> </u>	-
	Approximate Current market Hup; value	and section is	_	-	_	-
(iv)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	Manja Sai fyanj Gamitola, kot R. 20 governe mentro-	-	-	5	-
	Area (Total measurement in sq. ft.)	Zikatha Zkarl	-	-	-	-
	Built up Area (Total measurement in sq. ft.)	4.5. 1640 58.61. F.F. H40 54.61 280 F. H40.54.61	-	-	-	_
	Whether inherited property (Yes or NO)	Now			-	-
	Date of purchase in case of self acquired property	17.04.08	-	_	_	_
	Cost of property (in case of purchase) at the time of purchase	-		-	20	-
	Any Investment on the land by way of development, construction etc.	AS. 165000/- (4))	-	-	-	-
	Approximate Current market value	1650000/L (App.)		-		_
(v)	Others (such as interest in property)	-	-	1. Lease field hut. Le Sheb 24 Makerb Bar Re. 111000/	_	_
(vi)	Total of Current Market * Value of (i) to (v) above	KS.11206400/-	-	R:186000/-+	_	-

(6) I give herein below the details of liabilities/ dues to public financial institutions and government : (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	SGI, Dugartan Kathar Rr. 1028000/ Huuring Law7	-	-	-	_
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	Vilor Villey Cashs Fat ng 800000/- Cauloan	-	-	-	-

	A4y other liability	-	-			_
	Grand total of liabilities	1828000.00	-			
(ii)	Government Dues: Dues to departments dealing with government accommodation	-	_		-	_
	Dues to departments dealing with supply of water			_	_	
	Dues to departments dealing with supply of electricity	-	-	-	<u> </u>	
	Dues to departments dealing with supply of relephones/mobiles	-	-		-	_
	Dues to departments dealing with government transport (including aircrafts and helicopters)	-	<u></u>	-	_	_
	Income Tax Dues					
	Wealth Tax Dues		-			-
	Service Tax, Dues	-		-		
	Municipal /Property Tax Dues					
	Sales Tax Dues	_	_	-	_	
	Any other dues	-		-	-	
	Grand total of all Govt. dues	-	-	-		-

(7) Details of profession or occupation:

a. Self. M.L.A. b. Spouse President

(8) My educational qualification is as under: M.A. L.L.B

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.) M.A - Patrie conversity parties in year 1979 LL.B. Law Citige Patrie forming in year 1980.

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh/Spit/Kuth. Bibkash Churche environg.
2,	Full postal address	Polage Mohana Chand Fur, Rund Tele P. Joframma Ps. Barari, Dist - KATIHAR
3.	Number and Name of the constituency and state	68, Baravi (Bilar)
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	B.J.P.
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	Mél.

٩.	1	Candidate 1. B. Certhey	A5686408	10	come Tax Retu	m filed	State of	1 [manutat Manuar
			AAFHB 397		12009-10 AN	2010-11	Re,	195570/
6.	(c)	Dependents a myinal fridad	of Assets and	2361 B	9 2003 - 10 AS	1.010 - 11	W.	144570/-
		Description	Self	Spouse	Dependent-I	Dependen	nt-11	Dependent-III
Α.		Moveable Asset (Total value)	HUF 394038/	10979862/_	380918/_	35 942	1_	40081.80
Β.		Immovable Åsset	Som	-	· Th	sa	£.,	En
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	HU 2856000/- HUF - 2856000/-	-	75000/-			-
	(ii)	Approximate Current Market Price of Asset (Total Value)	1109 4785000/- HUF 6421400/- 112.06400/-	- Fr	186000.00	-		-
7		Liabilities						
		<ul> <li>(i) Government dues (Totai)</li> </ul>	-	-		-		•
		<ul> <li>(ii) Loans from Bank, Financial Institutions and others (Total)</li> </ul>	1828000/_	-	-	-		-
8.		ghest educational qualifie M.A. Packar LL.B. Packar Give details of School / Un urse) (Name of the Schoo	n university n haw collye	under 1	atus universid		/ dipl	oma/ degree

## VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that :

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
 (b) 1, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified\_at Bucherse Change Chouston 30/37/11 DEPONENT 6

- Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations. 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary
  - 3 All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned

7

4. The affidavit should be either typed or written legibly and nearly